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O.A. No. 445 of 2008

Order dated: 17.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

2. The applicant has already filed a representation dated 23.10.2008. His grievance is pending for last more than two years and the Railway passes have not been issued to the applicant in the last two years. The applicant is facing great problem due to non-issue of Railway passes. He contends that as per Railway Board Circular, the applicant is entitled for one set of Railway pass every year for ^{himself and his} family. He was holding a Group-C post and he has already completed more than 22 years of regular service.

3. In view of the aforesaid observations, we direct the competent authority to consider and decide the pending representation of the applicant dated 23.10.2008, Annexure-A/6 by reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. While deciding the representation in the O.A., the O.A. may be treated as part of representation. Be it noted that we have not passed any order in the merits of the case.

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5. The O.A. is accordingly disposed of. No costs.

~~MEMBER (A)~~

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MEMBER(J)